

**More powers to Competition Commission of India**

335. DR. JANARDHAN WAGHMARE: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether the Competition Commission of India has asked Government to give more powers to directly authorise search and seizure operations for carrying out investigations into unfair market practices;

(b) if so, Government's reaction thereto:

(c) whether the companies on which CCI had slapped fine in the past 3-4 years have deposited the fine with Government; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS (SHRI SACHIN PILOT): (a) and (b) The Competition (Amendment) Bill, 2012 introduced in the Lok Sabha, *inter-alia*, proposes *inter-alia*, to enable Competition Commission of India (CCI) in the said manner. The Bill is presently under consideration of the Parliamentary Standing Committee on Finance.

(c) and (d) Upto 25.11.2013, the Commission has imposed penalty of Rs. 8024.18 crore on 154 parties in various cases out of which an amount of Rs. 19.37 crore has been recovered and deposited in Government Account from 58 parties.

**Status of water supply and sanitation**

336. SHRIMATI RAJANI PATIL:

SHRI K.C. TYAGI:

Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

(a) the level of investment in water and sanitation in the country;

(b) the percentage of population having access to improved water and sanitation in the country by end of October, 2013;

(c) whether number of innovative approaches to improve water supply and sanitation have yielded desired results;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF DRINKING WATER AND SANITATION (SHRI BHARATSINH SOLANKI): (a) Rural water supply is a State